

DELHI LEGISLATIVE ASSEMBLY

BULLETIN-PART II

(General Information relating to Legislative and other matters)
Thursday, December 16, 1993/Agrahayana 25, 1915 (Saka)

No.22

ATTENDANCE REGISTER

Attention of all the Members is invited to rule 237 of the Rules of Procedure and Conduct of Business in the Legislative Assembly under which the Hon'ble Members have to mark their attendance in the register before the meeting of the House is adjourned for the day. The attendance register is kept daily half-an-hour before the sitting in left and right lobbies of the House. The Members are requested kindly to mark their attendance therein daily.

No.23

Circulation of the copies of the Lt.Governor's Address to Members.

Copies of the Lt.Governor's address will be distributed to members after it is laid on the Table of the House."

No.24

Amendments to the Motion of Thanks on the Lt.Governor's address.

Members wishing to give notices of Amendments to the Motion of thanks on the Lt.Governor's Address, can send their notices immediately after the conclusion of the Lt.Governor's Address. The notices received on Monday, the 20th December, 1993 upto 12.00 hours and admitted by the Speaker will be circulated to the Members in the House on Tuesday, the 21st December, 1993 before the commencement of the sitting of the House.

After the Motion of Thanks has been moved and seconded by the proposer and seconder respectively, the members would be asked by the Speaker to indicate the serial numbers in the List of Amendment of their amendments which they would like to move and only those amendments would be treated as moved of which the numbers have been indicated by the members.

For the convenience of members the samples of amendments and form of notices have been kept in the notice office.

K.S. GUPTA

SECRETARY